

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

13.07.2012

OA No. 453/2012

Mr. Nand Kishore, Counsel for applicant.

The short controversy involved in this OA is that the respondents held responsible for not receiving the dispatch details for one bag of cardamom (elaichi) and proposed to recover the amount of Rs.1,62,500/- from the applicant and one Shri Ram Phool Meena. The equal share of the applicant of Rs.81,250/- was ordered to be recovered from his salary. The applicant alleged that the impugned order dated 19.06.2012 (Annexure A/1) has been passed by the respondents without giving him a show cause notice.

Be that as it may, we deemed it proper to give liberty to the applicant to file a representation to this effect within a period of 15 days. In case the representation is filed within the aforesaid period, in that eventuality, the respondents are directed to consider the same strictly in accordance with the provisions of law and shall pass a speaking order. It is expected from the respondents to decide the representation of the applicant expeditiously but in any case not beyond the period of one month from the date of receipt of a copy of the representation. Till the disposal of the representation, no recovery shall be affected from the applicant and after disposal of the representation; the respondents are at liberty to proceed further in accordance with the provisions of law.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

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K. S. Rathore
(Justice K.S.Rathore)
Member (J)